

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) Nos.31415- 31416 / 2008

(From the judgment and order dated 12.12.2008 and 22.12.2008 in F.A. No.291 of 2008 of The H I G H COURT OF M.P., B E N C H AT G W A L I O R)

R A K E S H K U M A R M A N G A L

Petitioner(s)

V E R S U S

M U N N A L A L S I N G H A L

Respondent(s)

(With appln.(s) for dismissal of S L P and with prayer for interim relief)

Date: 02/03 / 2 009 These Petitions were called on for hearing today.

C O R A M :

H O N ' B L E M R. J U S T I C E D A L V E E R B H A N D A R I

H O N ' B L E M R. J U S T I C E H A R J I T S I N G H B E D I

For Petitioner(s) Mr. Deepak

Chandna, Adv.

Mr.

Syed Irfan Alam, Adv.

Mr.

Mohan Pandey, Adv.

Mr.

Rajesh Kumar, Adv.

For Respondent(s)

Mr. Avneesh Garg, Adv.

Miss Anshul Singh, Adv.

Mr. Bijoy Kumar Jain, Adv.

UPON hearing counsel the Court made the following

O R D E R

Learned counsel for the respondent submits that after the order of this Court dated 25.12.2008, the matter came up before the High Court on 6.1.2009 and the Court passed the following order:

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"Shri D.D. Bansal, Advocate for the Appellant.

Shri A.K. Saxena, Advocate for the Respondent.

Heard on I.A. No.19012 / 08, an application for urgent hearing.

It is submitted by the learned counsel for the appellant that the respondent is trying to execute the decree and therefore the stay application be heard urgently.

Considering these facts, I.A. No.19012 / 08 is allowed.

Also heard on I.A. No.19013 / 08, an application for grant of stay.

Learned counsel for the appellant submits that all the arrears and costs have been deposited during the pendency of this application and in case the stay is not granted, this appeal will become infructuous.

Learned counsel for the respondent prays for time to file reply to this application, but admitted that all the arrears have been deposited by the appellant.

Considering these facts, four weeks' time is granted to the respondent to file reply. Meanwhile, eviction part of the decree shall remain stayed until further orders. The respondent-landlord is at liberty to withdraw the amount deposited by the appellant."

In view of the detailed order passed by the High Court, nothing further survives in these special leave petitions. The special leave petitions are, accordingly, dismissed as infructuous.

(K.K. Chawla)
AR- Cum- PS

(Neeru Bala Vij)
Court Master